

Quarterly report for the period from August, 2020 to October, 2020 in compliance to Hon'ble NGT order dated: 05.08.2020 in the application No.68/2015 filed by Chaitanya Sravanthi Organization against M/s.Visakhapatnam Port Trust(VPT), Visakhapatnam:

The Hon'ble NGT has issued orders in the application No.68/2015 vide dated 08.03.2017 to comply with the action plan submitted by M/s. Visakhapatnam Port Trust for implementation of short term, medium term and long term measures before 31.12.2018 and also the Hon'ble NGT directed the APPCB to submit compliance once in 3 months starting from 1st April 2017 to 31st December, 2018. As per directions of Hon'ble NGT, APPCB submitted quarterly progress reports on status of implementation of short term, medium term and long term upto final quarter ending Dec'2018 to the Hon'ble NGT. The Hon'ble NGT (SZ) in O.A No 68 of 2015(SZ) vide order dt. 03.01.2020 directed APPCB to take necessary action within the timelines. The M/s.Visakhapatnam Port Trust on the basis of the observations made by APPCB in the last report and directed to submit status report within period of 2 months and the Hon'ble NGT is also directed APPCB to monitor the unit periodically and submit the compliance of the pollution norms by M/s.Visakhapatnam Port Trust.

M/s.Visakhapatnam Port Trust was reviewed before the External Advisory Committee (Task Force) meeting on 23.01.2020 and observed that even after issue of directions by the Board M/s.Visakhapatnam Port Trust has not complied with the short term, medium term and long term measures within the time lines committed by M/s.Visakhapatnam Port Trust. The Board issued directions to M/s.Visakhapatnam Port Trust on 02.03.2020 and also directed to submit the performance bank guarantee of an amount of Rs.1.0 crore for completing all the works required to be done.

The Hon'ble NGT (SZ) in O.A No 68 of 2015(SZ) vide order dt. 05.03.2020 stated that the submission of performance bank guarantee is only to assure the performance of the undertaking to comply with the directions and that will not amount to any realization of compensation for the past violation omitted and directed the Board to impose environmental compensation.

In compliance to the Hon'ble NGT Order dt: 05.03.2020, the Board has estimated the Environmental Compensation and directed M/s.VPT on 07.07.2020 to pay the Environmental Compensation of Rs.1,97,25,000/-. Accordingly, M/s.VPT has paid compensation on 14.07.2020. The copy of the order dt:07.07.2020 is submitted as annexure-I

The Hon'ble NGT vide Order dt: 05.03.2020, directed Andhra Pradesh State Pollution control Board to continue the monitoring as directed in original order dated 08.03.2017, and to submit a periodical report to Tribunal after a period of three months.

M/s. VPT was inspected by the APPCB Regional Office Officials on 05.11.2020 to verify the compliance of the directions of the Board and the latest status of the points reviewed by the Hon'ble NGT is submitted below:

IMMEDIATE MEASURES:

S.No	DIRECTION	Present status
1	The port shall cover all the stack yards of dusty cargoes (coal and other cargoes etc.) with tarpaulins immediately and no coal stack yard shall exist without covering with tarpaulins.	80% of the dusty cargo is covered with tarpaulins and the remaining dusty cargo is in loading and unloading condition therefore cannot be covered fully.
2	The port shall restrict the stack height of coal piles upto 6 m as per the CFO condition and the excess stacking shall be removed immediately.	The height of the stacks is restricted to 6mts in the stack yard. Few stack heights are more than 6 mts was observed during inspection.

S.No	DIRECTION	Present status
3	The port shall not store any dusty cargo at west of ESSAR and the existing dusty cargo shall be removed immediately.	M/s.VPT is not storing any dusty cargo at west of ESSAR. However, M/s.VPT is storing the manganese ore at west of ESSAR containing lumps and fines. The Manganese fines are covered with tarpaulins.
4	The port shall not store any dusty cargo without MDSS system at any location in the port premises.	<p>There are MDSS systems at 3 areas - WOB area, ii) S-4 area, iii) L-17 area.</p> <p>VPT is storing the dusty cargo i.e., coal cargo near to city interface at R-2, R-4 & R-5, A,B at TMO yards where there is no MDSS. The facility is carrying out wetting through mobile water tankers.</p> <p>Recently, VPT provided 9 Sprinklers at R2 & R5 areas.</p> <p>As per action plan proposed by the M/s. VPT, installation of MDSS at the remaining areas R-2 to R-5 areas, NH yard area, West of OHC along Cost guard road, North of TINA Godown area and North West corner of WOB works to be commenced from 01.09.2020, whereas M/s. VPT issued work order on 28.09.2020 of Rs. 8,42,07,190/- for installation of MDSS at dusty cargo areas. M/s. VPT has not complied with action plan committed. Copy of the work order is enclosed as annexure-2.</p> <p>In addition to the MDSS at the above dusty cargo as per action plan M/s.VPT suppose to start the construction of 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R-9 areas for storing the dusty cargo with an estimated cost of Rs. 27.53 crores from 30.10.2020. M/s.VPT has not started any works or not awarded work order.</p> <p>M/s.VPT submitted that they proposed to construct one covered storage shed of size 400 mts X 40 mts X 17 mts at R11 area for storing the dusty cargo at an estimated cost of Rs.36.0 crores instead of two sheds.</p> <p>Action plan for installation of MDSS and construction of covered storage sheds at R-11 area is submitted as annexure-3.</p> <p>Mobile tankers deployed at A, B at TM Office & L9, L10 areas where dusty cargo is being stored / stocked.</p> <p>M/s.VPT proposed 108 no. of sprinklers at other areas. The details are submitted as annexure-4.</p>
5	The port shall not store any dusty cargo at R-11 area.	Submitted.
6	The port shall submit an action plan for reorganization of coal stacking yards, which are near to the city interface immediately.	Submitted on 25.02.2020. At present coal is stacked at R2 to R5 areas which are nearer to city interface. As per the plan submitted by M/s. VPT, the coal cargo proposed to be shift to the areas created by the demolition of abandoned buildings of port area. At present coal stacks at R2 to R5 areas being shifted to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42200 sq mt is under development duly dismantling godowns near main gate.

S.No	DIRECTION	Present status
7	The port shall submit an action plan for reorganization of all the dusty stacking yards and submit the stacking yard plan within 15 days.	Submitted on 25.02.2020. At present coal is stacked at R2 to R5 areas which are nearer to city interface. As per the plan submitted by M/s. VPT, the coal cargo proposed to be shift to the areas created by the demolition of abandoned buildings of port area. At present coal stacks at R2 to R5 areas being shifted to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42,200 sq mt is under development duly dismantling godowns near main gate.
8	The port shall submit an action plan for mechanization of the dusty cargo handling berths within 30 days.	<p>There are 5 berths in the outer harbour which are mechanized.</p> <p>There are 21 berths in the inner harbour as detailed below:</p> <p>East Dock area: EQ-1 to EQ-10 = 10 berths.</p> <p>West Dock area: WQ-1 to WQ-8 = 8 berths.</p> <p>Western Arm OR-1, OR-2 & FB = 3 berths.</p> <p>Out of the above 21 berths the following are mechanized.</p> <ol style="list-style-type: none"> 1) EQ-1 operated by M/s Adani. 2) EQ-10 operated by M/s AVR Infra. 3) WQ-5 operated by M/s Nalco. <p>VPT informed that EQ-8, EQ-9, WQ-6, WQ-7 & WQ-8 are semi mechanized. VPT further informed that they have dropped plan to mechanize EQ-2 to EQ-5 as they are not commercially viable and decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.,</p>
	<u>SHORT TERM MEASURES:</u>	
1	The port shall complete the installation and commission of the truck tyre washing facility by 31 st March 2016.	VPT provided Truck tyre washings at 'B' - Ramp and also provided at Essar Junction. Both the facilities are found working.
2	The port shall complete the installation and commissioning of the truck mounted fog canon system at loading / unloading of dusty cargo by 31 st March 2016.	The port is having 2 Nos. of Mobile Fog canons and deploying fog machines at loading / unloading of dusty cargos.
3	The port shall complete the refurbishing all the existing MDSS and shall be operational by 31 st March 2016.	The existing MDSS systems are working properly.
4	The port shall install 3 CAAQM stations and connect to APPCB website by 31 st March 2016.	The VPT installed three CAAQM stations at GCB vicinity, R&D area and at Old Stadium (GVMC) area and all three stations are in operation. All 3 stations are connected to CPCB / APPCB website.

S.No	DIRECTION	Present status
5	The port shall comply with the targets fixed for the plantation under Green Visakha Program.	Proposed to complete by the end of December-2020. M/s. VPT awarded work order to M/s.Green Profile, Visakhapatnam for plantation of 1,02,000 Nos. of avenue plantation in Visakhapatnam under green Visakha during the year 2020-2021. Copy of the order is enclosed as annexure-5.
6	The port shall procure Mechanical sweeping machine by 31 st March 2016.	The VPT carrying out sweeping through Mechanical Sweeping Machine and proposed to procure 3 more machines.
	<u>MEDIUM TERM MEASURES:</u>	
1	The port shall complete the construction of concrete wall of 7.5 m height and 1.7 KM long i.e. from the sea Horse Junction to Convent Junction at the city interface by 31 st July 2016.	The port has constructed 7.50 m height compound wall to a length of 1.00 KM from Convent Jn. to Kobbarithota Jn. and 0.70 KM from Kobbarithota Jn. to Sea Horse Jn. at the city interface.
2	The port shall complete the upgradation of the STP to handle 10MLD with proper quality output to meet to the standards of the board by 31 st July 2016.	VPT upgraded STP with Hypo dosing system for disinfection.
3	The port shall provide CC Cameras at the coal yard and connect it to Website of APPCB for dissemination of information to the public.	Installed CC cameras and not connected to APPCB website. VPT stated that it is not possible to connect to APPCB website in view of the Security and Safety of the areas because of the Defence Movements through Port.
	<u>LONG TERM MEASURES:</u>	
1	Dismantling and reconstruction of West Quay berths i.e. from part of WQ-2 to WQ-5 for handling 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes.	VPT informed that it is not economical to mechanize the lower draft berths like WQ-2 to WQ-5 in view of shifting of dusty cargos to higher draft vessels. VPT informed that they planned to handle most of the coal and other dusty cargos at higher draft berths like WQ-7, WQ-8 & EQ-7 which will be mechanized on PPP mode by the end of 2023.
2	EQ-5 and EQ-6 berths for handling 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes. Mechanization of cargo handling at EQ6 berth.	VPT not mechanized EQ-5 and EQ-6. They have informed that they could not do as there is no demand for cargo envisaged as earlier.
3	Replacement of existing EQ-2 to EQ-5 berths to cater to 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes in inner harbour of Visakhapatnam Port.	VPT informed that they have dropped plan to mechanize EQ-2 to EQ-5 as they are not commercially viable and decided to do semi mechanization by deploying the harbor mobile cranes and planned to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.,
4	Development of West Quay North (WQ-7 & WQ-8) berth with mechanized handling facilities for handling bulk cargoes.	M/s.VPT handling the cargo in semi mechanized mode at WQ-7 & WQ-8 at present and proposed to mechanized these berths by 2023.

Ambient air quality monitoring and results:

In this regard, it is to submit that, APPCB is regularly monitoring ambient air quality in the surroundings of Visakhapatnam Port Trust at Police Barracks, Gnanapuram Area, Port Area Dispensary, St. Aloysius School and at St. John's Parish School (5 monitoring stations). All stations are located within a radius of 200 meters to 750 meters from port operations towards Visakhapatnam City. The values of PM₁₀ is tabulated below:

SNo.	Stations	Aug - 2020	Sept- 2020	Oct-2020
1.	Gnanapuram	69	75	71
2.	Police Barracks	60	62	68
3.	St. Aloysius School	54	53	70
4.	St' John's Parish School	88	77	92
5.	Port Area Dispensary	80	57	82

ANNUAL AVERAGE VALUES OF PM₁₀.

S. NO	Location	Standard	2010	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020 (Upto Oct)
Annual Average Values are in µg/Nm³													
1	Gnanapuram area	Annual Average should not exceed 60 µg/Nm ³	87.2	119.5	95.1	122.2	84.6	68.7	86.7	85.1	91.4	91.3	85.1
2	Police barracks		95.9	148.8	104.3	115.1	87.1	86.1	87.0	88.6	91.6	86.6	67.8
3	St.Aloysius School		99.0	96.2	83.5	77.5	99.1	84.6	88.3	82.8	80.5	76.7	65.0
4	St' John's Parish School		114.0	103.0	83.9	85.5	108.7	86.9	95.2	94.4	108.6	98.8	100.8
5	Port Area Dispensary		89.1	89.0	84.0	78.2	81.7	75.4	97.6	82.3	105.9	88.3	81.4

As per the above air quality data, the daily/ monthly average PM₁₀ values are mostly within the daily standard of 100 µg/Nm³ except at St' John's Parish School and Gnanapuram area, however the annual average values are exceeding the annual standard of 60 µg/Nm³. M/s.VPT has established 3 CAAQM station at GVMC Stadium, GCB vicinity and R&D Yard.

The A.P. Pollution Control Board is regularly monitoring ambient air quality at 8 stations under NAAMP and 3 more stations for Port monitoring. Out of 11 stations, 3 stations are bounded to M/s. Visakhapatnam Port activities and 2 stations are located within the vicinity of 500 to 750 meters from port activities. The annual average RSPM (PM₁₀) values measured at 11 locations are as follows:

S NO	Location	Standard	2010	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020 (Upto Oct)
1	ESI HOSPITAL	60	59.5	74.5	55.5	48.9	55.7	45.4	60.1	64.9	93.0	79.0	83
2	MINDI	60	71.8	92.6	50.1	52.2	54.9	60.2	66.6	65.4	99.0	71.4	64.77
3	SEETHAMMADHARA	60	75.4	81.3	61.8	62.4	61.4	51.5	66.7	68.3	77.0	63.4	52.33
4	INDUSTRIAL ESTATE	60	70.0	77.2	69.0	59.3	64.1	59.3	66.7	70.0	109.0	85.9	80.55
5	PEDAGANTYADA	60	65.6	74.4	60.6	49.8	54.3	52.4	65.9	68.6	95.0	73.3	67
6	RAMKY	60	43.5	83.6	34.5	31.7	44.8	55.3	74.1	62.4	116.0	68.9	64.77
Port Activities contribution in addition to the other activities													
1	GNANAPURAM	60	87.2	119.5	95.1	122.2	84.6	68.7	87.4	85.1	91.5	91.3	85.1
2	POLICE BARRACKS	60	95.9	148.8	104.3	115.1	87.1	86.1	87.1	88.6	91.6	86.6	67.8
3	ST' Alyosius School	60	99.0	96.2	83.5	77.5	99.1	84.6	88.3	82.8	81.8	76.7	65.0
4	ST' John's Parish School	60	114.0	103.0	83.9	85.5	108.7	86.9	95.2	94.4	108.6	98.8	100.8
5	MCV Kalyanpadam/ Administrative Building/ Port Area Dispensary	60	89.1	89.0	84.0	78.2	81.7	75.4	97.6	82.3	105.1	88.3	81.4

Note :- The APPCB has changed the location from MCV Kalyanpadam to AOB in the year 2015. Again APPCB has shifted the station from AOB building to Port Area Dispensary in the year 2017.

As per the above the AAQ values for the year 2010 to 2020 RSPM(PM10) values are reduced considerably from the year 2017 in Port provenced areas. The following are the PM10 values monitored for the last 3 months at Police Barracks, Gnanapuram Area, Port Area Dispensary, ST' Aloysius School and at ST' John's Parish School. All the stations are located within a radius of 200 meters to 750 meters from port operations towards downwind ward direction.

SNo.	Station Name	Std	Aug -20	Sep-20	Oct- 20
1	Police Barracks	100/60	60.0	62.0	68.0
2	Gnanapuram Area	100/ 60	69.0	75.0	71.0
3	Port Area Dispensary	100/ 60	80.0	57.0	82.0
4	St' Aloysius School	100/ 60	55.0	43.0	66.0
5	St' John's Parish school	100/ 60	88.0	77.0	92.0

- *As per NAAQM standards the daily/monthly average values is 100 µg/Nm3 which is showing less value, but annual averages shows the exceedance of 60 µg/Nm3.*

As per the directions of A.P. Pollution Control Board, M/s. Visakhapatnam Port trust has installed 3 CAAQM stations located at R& D Area, GCB area and at GVMC stadium. The following are the monthly averages for the last three months.

Month	Location					
	GVMC Area		GCB area		R&D YARD	
Parameter	PM _{2.5}	PM ₁₀	PM _{2.5}	PM ₁₀	PM _{2.5}	PM ₁₀
Standard	60 µg/m ³	100 µg/m ³	60 µg/m ³	100 µg/m ³	60 µg/m ³	100 µg/m ³
Aug- 2020	23.66	54.52	24.18	55.36	21.34	64.11
Sep- 2020	22.84	53.59	24.0	54.77	22.83	69.71
Oct-2020	30.81	66.57	26.67	62.47	23.63	70.92

Observations and Remarks:

1. There are MDSS systems at 3 areas - WOB area, ii) S-4 area, iii) L-17 area. M/s.VPT is storing the dusty cargo i.e., coal cargo near to city interface at R-2, R-4 & R-5, A,B at TMO yards where there is no MDSS. The facility is carrying out wetting through mobile water tankers. Recently, VPT provided 9 Sprinklers at R2 & R5 areas.
2. As per action plan proposed by the M/s. VPT, installation of MDSS at the remaining areas R-2 to R-5 areas, NH yard area, West of OHC along Cost guard road, North of TINA Godown area and North West corner of WOB works to be commenced from 01.09.2020, whereas M/s. VPT issued work order on 28.09.2020 for Rs. 8,42,07,190/- for installation of MDSS at dusty cargo areas.
3. M/s.VPT submitted action plan and proposed to construct one covered storage shed of size 400 mts X 40 mts X 17 mts at R11 area for storing the dusty cargo at an estimated cost of Rs.36.0 crores.
4. M/s.VPT proposed 108 no. of sprinklers at other areas. Proposed to complete by the end of December-2020.
5. M/s. VPT awarded work order for plantation of 1,02,000 Nos. of avenue plantation in Visakhapatnam under green Visakha during the year 2020-2021.
6. The average values of the CAAQM stations installed by M/s.VPT shows the values of PM10 and PM2.5 are with in the stipulated NAAQM standards during the period from August to October, 2020 .

Action taken by the Board:-

The APPCB has issued directions vide order dt: 02.03.2020 and levied Environmmnetal Compensation of Rs. 1.95 crores and the industry paid EC accordingly.


ENVIRONMENTAL ENGINEER(FAC)

Compliance of directions issued to M/s. Visakhapatnam Port Trust dt: 02.03.2020:

S.No.	Directions	Compliance
1.	M/s.VPT shall install MDSS at all dusty cargo areas within 6 months.	<p>There are MDSS systems at 3 areas - WOB area, ii) S-4 area, iii) L-17 area. VPT is storing the dusty cargo i.e., coal cargo near to city interface at R-2, R-4 & R-5, A,B at TMO yards where there is no MDSS. The facility is carrying out wetting through mobile water tankers. Recently, VPT provided 9 Sprinklers at R2 & R5 areas.</p> <p>As per action plan proposed by the M/s. VPT, installation of MDSS at the remaining areas R-2 to R-5 areas, NH yard area, West of OHC along Cost guard road, North of TINA Godown area and North West corner of WOB works to be commenced from 01.09.2020, whereas M/s. VPT issued work order on 28.09.2020 for Rs. 8,42,07,190/- for installation of MDSS at dusty cargo areas. M/s. VPT has not complied with action plan committed by M/s.VPT.</p> <p>In addition to the MDSS at the above dusty cargo. M/s.VPT suppose to start the construction of 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R-9 areas for storing the dusty cargo with an estimated cost of Rs. 27.53 crores from 30.10.2020. M/s.VPT has not started any works or not awarded work order. Therefore, M/s.VPT not complied with committed action plan submitted.</p> <p>M/s.VPT proposed 108 no. of sprincklers at other areas. The details are submitted as annexure.</p> <p>Mobil tankers deployed at A, B at TM Office & L9, L10 areas where dusty cargo is being stored / stocked.</p>
2.	M/s.VPT shall remove dusty cargo stored near to habitation R-2, R-4 & R-5, A, B immediately where there is no MDSS System.	<p>At present coal is stacked at R2 to R5 areas which are nearer to city interface. As per the plan submitted by M/s. VPT, the coal cargo proposed to be shift to the areas created by the demolition of abandoned buildings of port area. At present coal stacks at R2 to R5 areas being shifted to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42200 sq mt is under development duly dismantling godowns near main gate.</p>
3.	M/s. VPT shall submit the action plan for re-organization of the dusty cargo at different stacking yards within 15 days.	<p>At present coal is stacked at R2 to R5 areas which are nearer to city interface. As per the plan submitted by M/s. VPT, the coal cargo proposed to be shift to the areas created by the demolition of abandoned buildings of port area. At</p>

		present coal stacks at R2 to R5 areas being shifted to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42200 sq mt is under development duly dismantling godowns near main gate.
4.	M/s.VPT shall submit the action plan for re-organization of the coal stacking yards which are near to the city interface within 15 days.	At present coal is stacked at R2 to R5 areas which are nearer to city interface. As per the plan submitted by M/s. VPT, the coal cargo proposed to be shift to the areas created by the demolition of abandoned buildings of port area. At present coal stacks at R2 to R5 areas being shifted to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42200 sq mt is under development duly dismantling godowns near main gate. The other dusty cargo area near to city interface is west of ESSAR. Here M/s.VPT stopped storing dusty cargo is storing the manganese ore containing lumps and fines and covering with tarpaulins. The dusty cargo is not stored.
5.	M/s.VPT shall submit the action plan for mechanization of partly mechanized berths(5 nos) and other berths.	There are 5 berths in the outer harbour which are mechanized. There are 21 berths in the inner harbour as detailed below: East Dock area: EQ-1 to EQ-10 = 10 berths. West Dock area: WQ-1 to WQ-8 = 8 berths. Western Arm OR-1, OR-2 & FB = 3 berths. Out of the above 21 berths the following are mechanized. 1) EQ-1 operated by M/s Adani. 2) EQ-10 operated by M/s AVR Infra. 3) WQ-5 operated by M/s Nalco. The berths EQ-8, EQ-9, WQ-6, WQ-7 & WQ-8 are semi mechanized. M/s.VPT informed that they have dropped plan to mechanize EQ-2 to EQ-5 as they are not commercially viable and decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.,
6.	The port shall handle dust free cargo like fertilizers, food grains and bagged cargo, steel, granite etc. in EQ-2 to EQ-5.	VPT informed that they have dropped plan to mechanize EQ-2 to EQ-5 as they are not commercially viable and decided to do semi mechanization by deploying the harbor mobile cranes and planned to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.,
7.	M/s.VPT shall obtain amendment for the water consumption, wastewater generation quantity in the CFO	The facility was directed to submit online.

8.	M/s.VPT shall obtain amendment for the hazardous waste generation quantities and its disposal option in the CFO.	The facility was directed to submit online.
9.	M/s.VPT shall provide dedicated tankers to the stock yards which are not provided with the MDSS in such a way that the entire stock yard shall be sprinkled once in two hours.	M/s.VPT has provided 5 water tankers. They are not adequate to cover all dusty cargo areas to sprinkle once in two hours.
10.	M/s.VPT shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.	M/s.VPT storing dusty cargo at various places. MDSS systems were provided only at following 3 areas - WOB area, ii) S-4 area. PLC based MDSS is functioning at WOB area. In other areas PLC based MDSS not provided.
11.	M/s. VPT shall complete the balance plantation target of 1.02 lakhs under Green Visakha Program at all the vacant places available in port area by Dec'2020.	Proposed to complete by the end of December-2020. M/s. VPT awarded work order for plantation of 1,02,000 Nos. of avenue plantation in Visakhapatnam under green Visakha during the year 2020-2021.
12.	Arial videography (with the help of drone) / Photos of the air pollution control measures / equipment, tarpaulin covered shall be taken and shall submit to the board within 1 week.	Submitted.
13.	The VPT shall utilize the fines collected from stevedores and PPP operators for the purchase of tarpaulins.	M/s.VPT informed that they are imposing fines / penalty on stevedores and operators who are not covering the cargo from time to time. M/s.VPT proposed to purchase tarpaulins by mid June2020.
14.	M/s. VPT shall ensure that no leakages of Urea, Sulphur and rock phosphate while transporting through trucks from Port to the user.	M/s. VPT has to direct all the transporters to cover the top with tarpaulins.
15.	Strict procedures shall be followed for maintaining cleanliness at the jetty while handling Ammonium Nitrate to prevent contamination with any reactive substance containing carbonaceous, hydro-carbonaceous material and any other incompatible material.	Procedure followed by M/s.VPT is enclosed as annexure-VI. The facility informed that the cargo is being handled under supervision of PESO.
16.	The district crisis group formed under MSIHC rules shall monitor and review the safety measures regarding of Ammonium Nitrate and ensure additional safety precautions to be taken by conducting periodical mock drills under the supervision of the District Crisis Group.	Not complied.
17.	The VPT shall take all the necessary measures to control the air pollution and shall ensure that PM2.5 & PM10 daily/monthly and annual average values are within the standard.	M/s. VPT has issued work order on 01.07.2020 to M/s. NEERI, Hyderabad center for "Air pollution and source apportionment study for the assessment of impact of Visakhapatnam Port Operations on ambient air quality in & around port area" at a cost of Rs.63 lakhs,

		which is targeted to be completed by October, 2021.
18.	The VPT shall comply the directions issued by the Board from time to time.	Not complied.
19.	The VPT shall submit the performance Bank Guarantee of an amount of Rs.1.0 Crore for completing all the works required to be done.	Submitted bank guranatee for Rs.1.0 lakhs which is valid upto 31.07.2021 and also paid environmental compensation of Rs.1.97 crores to APPCB on 14.07.2020.

Annexure - I

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalevari street, Kasturibaipet, Vijayawada - 520 010

Phone:0866-2463200.
Grams : Kalusya Nilvarana
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Date: 07.07.2020.

Notice No.724/APPCB/UH-II/TF/VSP/2019-

DIRECTIONS

Sub: APPCB - UH-II - TF - Hon'ble NGT orders in the OA No.68/2015 filed against M/s.Visakhapatnam Port Trust (VPT), Visakhapatnam - Non-compliance of Board directions - Environmental Compensation levied - Directions - Issued - Reg.

- Ref:
1. CFO order dated 11.05.2017 valid upto 31.12.2021.
 2. Hon'ble NGT orders in the application No.68/2015 dated 08.03.2017.
 3. APPCB, TF directions order No.724/APPCB/UH-II/TF/VSP/2019-272, dt.28.05.2019.
 4. Hon'ble NGT orders in the application No.68/2015 dated 03.01.2020.
 5. Directions vide order no.724/APPCB/UH-II/TF/VSP/2020-1940, dt.02.03.2020.
 6. Hon'ble NGT orders in the application no.68/2015 vide dated 05.03.2020.
 7. Showcause notice issued on 22.06.2020.
 8. Industry reply dt.01.07.2020.
 9. EAC (TF) meeting held on 03.07.2020.

WHEREAS M/s.VPT is operating the Port facility in Visakhapatnam and have obtained the renewal of CFO on 11.05.2017 for handling of Cargo - 34.1 Million MT/Annum valid upto 31.12.2021 with certain conditions.

WHEREAS Chaitanya Sravanthi Organization has filed application in the Hon'ble NGT vide OA No.68/2015 and M/s.VPT have submitted the action plan for implementation of short term, medium term and long term measures.

WHEREAS the Hon'ble NGT in its order dated 08.03.2017 directed M/s.VPT to scrupulously implement the environment management plan with short, medium and long term measures and submit quarterly progress reports. The Hon'ble NGT made it clear that if any slackness in implementing the plan neglecting the Pollution Control Measures and if there is no perceptible reduction of dust emissions and improvement of the Air quality, Hon'ble NGT will be constrained to invoke "polluter pays" principle and even restraining the Port trust from handling coal cargo.

WHEREAS M/s.VPT have submitted the commitment for implementation of the long term measures by 31.12.2018, the Hon'ble NGT has been reviewing the status of compliance of short term, medium term and long term measures submitted by M/s.VPT, once in 3 months starting from 1st April, 2017 to the NGT vide reports submitted by the Board to NGT.

WHEREAS the Board has been reviewing the status of implementation of directions and CFO order conditions and has issued directions dated 22.05.2017, 13.12.2017, 08.06.2018, 26.12.2018 and 28.05.2019.

WHEREAS the Hon'ble NGT (SZ) in O.A No 68 of 2015(SZ) vide order dt. 03.01.2020 directed that

"Under such circumstances, we feel it appropriate to direct the Pollution Control Board to take necessary action against the Visakhapatnam Port Trust on the basis of the observations made by them in the last report and submit further action taken and status report in this regard within a period of two months. They are also directed to monitor the unit periodically and submit the compliance of the pollution norms by them and to avoid further pollution being caused in the area. For consideration of the report post the matter on 05.03.2020."

WHEREAS the status of pollution control measures taken by M/s.VPT, Visakhapatnam was once again reviewed in the External Advisory Committee (Task Force) meeting on 23.01.2020 and observed that even after issue of directions by the Board M/s. Visakhapatnam Port Trust has not complied with the short term, medium term and long term measures against the time lines committed by M/s. Visakhapatnam Port Trust. In view of above, the Board issued certain directions on 02.03.2020 and also informed Hon'ble NGT of the same.

WHEREAS the Hon'ble NGT (SZ) in O.A No 68 of 2015(SZ) vide order dt. 05.03.2020 stated that the submission of Performance Guarantee is only to assure the performance of the undertaking to comply with the directions and that will not amount to any realization of compensation for the past violation committed. Also reminded that The Tribunal in several matters of such nature has directed the Pollution Control Board to impose environmental compensation applying the guidelines provided by the CPCB in this regard and take steps to recover the same from the defaulter unit applying the "Polluter Pays" principle but such steps have not been taken.

WHEREAS the Hon'ble NGT vide order dt. 05.03.2020 directed the Board to issue show cause notice and give opportunity to the defaulters/violator to respond to the imposition of compensation and then pass appropriate order in accordance with law.

WHEREAS the timeline fixed for the compliance of long term measures is 31.12.2018. The Board officials inspected M/s.VPT on 04.01.2019 and observed that the facility not implemented the Mechanical Dust Suppression System as committed by them and there are violations of several conditions/ directions of the Board.

WHEREAS the Board officials inspected M/s.VPT on 13.06.2020 and observed that M/s.VPT yet to comply with certain directions.

WHEREAS the Board in compliance to the Hon'ble NGT order dated 05.03.2020, has estimated the Environmental Compensation based on the pollution index method developed by Central Pollution Control Board vide " Report of the CPCB in-house committee on methodology for assessing environmental compensation and action plan to utilize the fund".

WHEREAS the Board vide ref. 7th cited issued Show cause notice levying EC of Rs. 1,97,25,000/- (from 04.01.2019 to 13.06.2020) and directed M/s.VPT to show cause within 15 days as to why the Board shall not impose Environmental Compensation of Rs.1,97,25,000/- to M/s VPT for the non compliance of the directions issued by the Board.

WHEREAS vide ref. 8th cited you have submitted reply to the Show cause notice.

WHEREAS vide ref. 9th cited the Board has conducted the EAC (TF) meeting and given an opportunity to explain the reasons for non-compliances mentioned in above Show cause notice. After discussions the Task Force Committee recommended to levy the Environmental Compensation of Rs.1,97,25,000/- (Rupees One crore Ninety Seven lakhs Twenty Five thousand).

Now therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988, M/s.VPT are directed to pay the Environmental Compensation of Rs.1,97,25,000/- within 15 days to the Board failing which action will be initiated without further notice.

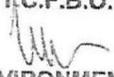
Sd/-
MEMBER SECRETARY

To
M/s. Visakhapatnam Port Trust (VPT),
Port Area,
Visakhapatnam.

Copy to:

1. The JCEE, APPCB, ZO, Visakhapatnam for favor of information and to pursue the VPT to pay the Environmental Compensation and report the compliance.
2. The EE, APPCB, RO, Visakhapatnam for favor of information and to pursue the VPT to pay the Environmental Compensation and report the compliance.
3. The SEE (Legal), HO, APPCB for information.

// T.C.F.B.O. //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

प्रावृत्ती सहित पंजीकृत डाँक द्वारा
/BY REGD. POST WITH ACK DUE/

विशाखापट्टणम पोर्ट ट्रस्ट / VISAKHAPATNAM PORT TRUST
अभियंता विभाग / ENGINEERING DEPARTMENT

कार्यादेश सं. / WORK ORDER NO.27(CP)/ EE (Env) / OF 2020-21

सं. / No.IENG/CP/ EE(Env) /T/27

दि. / Dt. 28-9-2020

प्रेषक / From
मुख्य अभियंता
विशाखापट्टणम पोर्ट ट्रस्ट,
विशाखापट्टणम - 530 035.

Chief Engineer
Visakhapatnam Port Trust,
Visakhapatnam-530 035.

सेवा में / To
M/s Chaitanya Constructions
44-38-12/23/4,
AVS Paradise,
Srinivasanagar,
Akkayyapalem.
Visakhapatnam-530 016.

प्रिय महोदय/ Dear Sir,

विषय / Sub: Installation of Mechanical dust suppression system (MDSS)
at dusty cargo areas viz., R-2 to R-5 areas, NH yard, west of
OHC along Coast guard road and NMDC area, north of Tina
godown area and north west corner of west ore berth in
Visakhapatnam Port -Reg

1. आपका दिनांक 27-7-2020 की निविदा Rs.8,42,07,190/- (Rupees Eight Crores forty two lakhs seven thousand one hundred and ninety only) के लिए अनुमानित दरों पर 8.91% Excess over the अंशज ने विचार करने के बाद स्वीकार किया है। बशर्ते कि नीचे दी गयी ओर टेके में दी गयी शर्तों को पूरा करना होगा
1. Your percentage tender dated.27-7-2020 for Rs.8,42,07,190/- (Rupees Eight Crores forty two lakhs seven thousand one hundred and ninety only) offering 8.91% Excess over the estimated amount put to tender for the above work is accepted.

2. आप से अनुरोध है कि आगे के वितरण के लिए और कार्य तुरंत प्रारंभ करने के लिए कार्यकारी अभियांता/ Executive Engineer(Env) से संपर्क करें। उपर्युक्त कार्य समाप्त करने का समय लेबर लाईसेंस प्राप्त करने के तुरंत बाद कार्य प्रारंभ तिथि से 11(Eleven) Months होगा। यह कार्यादेश जारी करने की तिथि से 15 दिनों के अंदर लाईसेंस प्राप्त करने काम शुरू करना होगा। ठेके के लिए समय बहुत महत्वपूर्ण होगा।
2. You are requested to contact the Executive Engineer(Env) for further particulars and start the work immediately. The time for completion of the above work is 11(Eleven) Months from the date of commencement of the work immediately after obtaining the labour licence. The licence should be obtained and work started not later than 15 days from the date of issue of this work order. Time is essence of the contract.
3. आपको सह भी सूचित किया जाता है कि कांटाकट लेबर (नियंत्रण एवं समाप्ति) अधिनियम 1970 और कांटाकट लेबर (नियंत्रण एवं समाप्ति) केन्द्रीय नियम, 1971 स के अंतर्गत ठेके पर श्रमिकों का नियोजित करने के लिए कार्य प्रारंभ करने से पहले ही आपको लाईसेंस प्राप्त करना होगा। लाईसेंस शुल्क के लिए आवश्यक चलाने के साथ फार्म - 4 में (प्रतिलिपि संलग्न) आवेदन और प्रतिभूति जमा, कार्यादेश में संलग्न फार्म -3 के साथ सहायक लेबर कमीशनर, विशाखपट्टणम को स्वयं प्रस्तुत करना होगा। आप से यह भी अपेक्षित है कि आप कार्य स्थल में मजदूरी अवधि एवं मजदूरी वितरित करने का स्थान एवं समय सूचित करते हुए एक नोटिस प्रदर्शित करें और उस नोटिस की एक प्रतिलिपि कार्यादेश प्राप्त करने के 15 दिनों के अंदर इस विभाग को भेजें ताकि उक्त अधिनियम एवं नियमों के अंतर्गत भत्ते वितरित किए जा रहे हैं या नहीं प्रत्यक्षरूप से देखने के लिए हम अपने प्रधिकृत प्रतिनिधि को नामित कर सकें।
3. You are also informed that under the provisions of Contract Labour (Regulation & Abolition) Act, 1970 and Contract Labour (Regulations & Abolition) Central Rules 1971 you have to obtain licence to employ contract labour before starting the work. The application in Form - IV (Copy enclosed) together with necessary challan for licence fees and Security Deposit should be submitted direct to the Assistant Labour Commissioner (Central) Visakhapatnam with necessary certificate in Form - III enclosed to the Work Order. You are also required to display a notice showing the wage period and the place and time of disbursement of wages at the place of work and to submit a copy of the notice immediately within a fort-night of the receipt of the Work Order to this department to arrange for nomination of our authorized representative to witness the disbursement of wages as required under the said Act, and Rules.
4. आप को सूचित किया जाता है कि उक्त अधिनियम और नियमों के उल्लंघन के कारण, लाईसेंस प्राप्त / रद्द करने में विलंब की वजह से यदि कार्य निष्पादन में विलंब होता है तो उसके परिणाम के जिम्मेदार आप ही होंगे और उसका नुकसान भी आप को ही उठाना होगा। इस कार्य समाप्ति का समय इस पत्र के पैरा 2 में बताया गए अनुसार गणन किया जाएगा।
4. You are hereby informed that any delay in executing the work consequent on the delay in obtaining or cancellation of the licence, due to any contravention of the said Act and Rules, shall be at your risk and responsibility. The time of completion of this work shall be reckoned as stipulated in Para-2 of this letter.

5. निर्धारित समय में कार्य समाप्त सुनिश्चित करने के लिए आप से अनुरोध किया जाता है कि आप प्राप्त करने के एक पखवाड़े के अंदर टेके की सामान्य शर्तों के खंड - 2 के प्रावधानों का अनुपालन करते हुए एक विस्तृत कार्यक्रम प्रस्तुत करें ।
5. You are requested to submit a detailed programme of the work immediately within a fortnight of the receipt of the work order complying with the provisions of Clause - 2 of the General Conditions of the contract to ensure that you will complete the above work within the stipulated time.
6. आप उपर्युक्त टेके कार्य के प्रारंभ / समाप्ति की तिथि के बारे में इस कार्यालय को सूचित करते हुए फॉर्म- VII में सहायक लेबर कमीशनर, विशाखपट्टणम को स्वयं सूचित करेंगे ।
6. You are required to intimate the date of commencement / completion of the above contract work in Form - VII (Copy enclosed) to the Assistant Labour Commissioner (C), Visakhapatnam direct under intimation to this office.
7. आपकी निविदा दिनांक 27-7-2020 संबंधित चह हूए आपके पत्र कार्यदेश पोर्ट के साथ आप के टेके का ही एक भाग समझा जाएगा ।
7. This work order, your tender dt.27-7-2020 shall form part of the contract entered by you with the Port Trust.And
8. आप को रु.100/- के नॉन जूडीशियल स्टॉप पेपर पर कतार तुरंत प्रस्तुत करना होगा ।
8. You have to enter an agreement on Non-Judicial Stamp paper worth of Rs.100/- immediately.
9. जब भी सरार द्वारा अधिसूचित किया जाता है, तब 'न' जी एस टी/ सी जी एस टी आदि ' अनुसार ला । टी.सी.एस. घटाया जाएगा ।
9. The applicable TDS as per the Central GST/SGST Act, will be deducted as and when notified by the Government.
10. यदि इस कार्य पर नियोजित मजदूर / कर्मचारियों की संख्या 20 से अधिक है तो टेकेदार को प्रति अंतरिम प्रमाण पत्र के साथ भविष्य निधि प्राधिकारियों से इस बात का दरतावेजी सबूत प्रस्तुत करना होगा कि वह उन मजदूरों / कर्मचारियों की भविष्य निधि अंशदान का भुगतान कर रहा है। ऐसा न किये जाने पर कोई भी भुगतान नहीं किया जाएगा ।
10. If the number of Workers / Employees engaged on this work is more than 20, the Contractor shall produce documentary proof of payment of P.F. contribution to their Workers/ Employees from the P.F. Authorities along with every interim certificate failing which no payment will be released.

11. आप से अनुरोध किया जाता है कि आप सलग्न विहित प्रपत्र में सप्ताहिक प्रगति रिपोर्ट प्रस्तुत करें। यदि ठेकेदार / फर्म विहित प्रपत्र में सप्ताहिक प्रगति रिपोर्ट प्रस्तुत करने में असफल होता तो ठेके की अवधि में विस्तार करने के लिए उनके दावे पर विचार नहीं किया जाएगा।
11. You are requested to submit Weekly Progress Report in the prescribed proforma enclosed. If the contractor fails to submit Weekly Progress Reports in the prescribed proforma his claim for extending the validity of the contract period cannot be considered.

भवदीय / Yours faithfully,

मुख्य अभियांता
CHIEF ENGINEER (Statutory)

- अनुलग्नक /Encl: 1) Form-IV / Form - III & Form -VII
2) Copy of Tender Schedule
3) Copy of Proforma of Weekly Progress Report.
- प्रतिलिपिप्रेषित/Copy to DY.C.E-I / DY.C.E-II/ DY.C.E-III for information
" S.E-V/ for information
" Contractor - by ordinary post.
" The Asst. Labour Commissioner (C), Visakhapatnam
" The Labour Enforcement Officer, Visakhapatnam
" The Dy. Commissioner, Commercial Tax Department ,
Visakhapatnam .
" The Asst. Director of Mines & Geology, MVP Colony, Sec-I,
Vsp.-17
" The Asst. Commercial Tax Officer, Dwarakanagar,
Visakhapatnam.
" The Asst. Commissioner, Income Tax
Dept.,Dabagardens, Vsp
" The Asst. Commissioner, Income Tax, Circle(TDS),
Aayakar Bhavan, 1st floor., Dabagardens, Vsp.
" FA & CAO / VPT - for information and the original
agreement of the subject work is being sent seperately.
" Labour Officer / VPT
" The Resident Audit Officer, Port Audit Office,
Visakhapatnam a copy of Tender Schedule and T.C.P.
" The Chief Vigilance Officer. Encl: Copy of Tender Schedule
and TCP.
" E E (Env) along with Tender case file,4 copies of work
orders,TCP, Summary of tenders along with original
tender schedule of M/s Chaitanya Constructions
44-38-12/23/4,AVS Paradise,Srinivasanagar,
Akkayyapalem,Visakhapatnam-530 016.
EMD B.G.No.IBG108260 dt.20-7-2020 for Rs.8,73,200/-
(In Original)along with its confirmation dt.30-7-2020
Encl: As above
" AE (Lab/QC) Thro' S.E (IV) Encl : 1 Copy of Tender
Schedule.

VISAKHAPATNAM PORT TRUST
ENGINEERING DEPARTMENT

Name of Work: Providing MDSS at other areas in Visakhapatnam Port.

S.No		No. of Sprinklers Proposed	Remarks
1	Providing Mechanical dust suppression system (MDSS) on East side of sail yard i.e., R2 to R5 areas including construction sump at S6 pump house in Visakhapatnam Port.	18	9 no. of sprinklers were installed already out of 27 sprinklers proposed.
2	Providing Mechanical dust suppression system (MDSS) at NH yard including construction sump and pump house in Visakhapatnam Port.	24	---
3	Providing Mechanical dust suppression system (MDSS) at west of OHC along coast guard office road and north of NMDC screening plant areas including construction of sump at NMDC pump house and pump house at Delta pond in Visakhapatnam Port.	30	
4	Providing Mechanical dust suppression system (MDSS) on North of old tina godown and South of delta point pump house including construction of sump at WQ7 and WQ8 RFID gate in Visakhapatnam Port.	5	
5	Providing Mechanical dust suppression system (MDSS) at North west corner of WOB area in Visakhapatnam Port.	31	
	Total	108	

VISAKHAPATNAM PORT TRUST

Ammonium nitrate is a chemical compound with the chemical formula NH_4NO_3 . It is a white crystalline solid consisting of ions of ammonium and nitrate. It is highly soluble in water and hygroscopic as a solid, although it does not form hydrates. It is predominantly used in agriculture as a high-nitrogen fertilizer.^[1] Global production was estimated at 21.6 million tonnes in 2017.

Its other major use is as a component of explosive mixtures used in mining, quarrying, and civil construction. It is the major constituent of ANFO, a popular industrial explosive which accounts for 80% of explosives used in North America; similar formulations have been used in improvised explosive devices.

Many countries are phasing out its use in consumer applications due to concerns over its potential for misuse.^[1] Accidental ammonium nitrate explosions have killed thousands of people since the early 20th century.

Ammonium nitrate as fertilizer grade

Ammonium nitrate is an important fertilizer with NPK rating 34-0-0 (34% nitrogen).^{[1][2]} It is less concentrated than urea (46-0-0), giving ammonium nitrate a slight transportation disadvantage. Ammonium nitrate's advantage over urea is that it is more stable and does not rapidly lose nitrogen to the atmosphere.

Condition's to be complied by handling agents while Handling Ammonium Nitrate in Port of Visakhapatnam:

1. To submit an undertaking that, the importing of High Density Ammonium Nitrate of FERTILIZER GRADE only, is duly notified to the APPCB, Visakhapatnam.
2. To submit an undertaking that they are only the cargo owners and the said cargo is well within the stipulated conditions and standards as per Environment Protection Act, 1986. All relevant provisions of "Manufacture, Storage and Import of Hazardous Chemical (MSIHC) Rules 1989 framed under "Environment (Protection) Act, 1986" would be strictly be followed.
3. To take a valid Insurance Policy under PLI Act, 1991 and copy of the same to be submitted before berthing.
4. The said Cargo has the property of giving off oxygen when involved in fire and mixture of these is readily ignited with combustible materials. Therefore, all the places/areas on the shore or ware-house shall be thoroughly cleaned and dried prior to receipt of this cargo.
5. To ensure that the wharf is fully cleaned by them and that no cargo whatsoever is left on the wharf after completion of discharge of the vessel.
6. The vehicle speed at berth should not be more than 20 kmph and the drivers to be instructed not to apply sudden, brakes and also that all the vehicles and cargo moving equipment are in good condition to ensure they do not leak any mineral oils.

7. 30 meters area on the berth to be cordoned and to ensure no unauthorized persons is permitted.
8. The drivers of the vehicles and cargo moving equipment carrying Ammonium Nitrate of fertilizer grade are to be instructed to ensure no leakage of oil/fuel from the vehicles. Such vehicles will not be permitted.
9. To give requisition for standby of fire watch from the time vessel is berthed till the vessel is unearthed along with their Deposit Account Number.
10. To inform the Port Fire Officer before berthing and commencement of discharge of the cargo.
11. The consignee/owner and vessel's Agent should indemnify the Visakhapatnam Port Trust for any damage/Injury to the Port's Property. Personnel etc. or even any liabilities arising out or damage to third party during the time of unloading the said cargo from the vessel.
12. To assist the Port to ensure that no unauthorized personnel are allowed in the working area.
13. To ensure that the trucks/dumpers are filled not beyond the brim to avoid spillages of the cargo. They will also ensure that the trucks are suitably covered through the entire journey till storage area.
14. To ensure that all workers engaged in handling of this cargo shall wear personal protective equipments.
15. To provide Bore Well, which can yield adequate quantity of water, in the vicinity where the cargo is likely to be stored to adequately meet any urgency/contingency/unfavorable incidents.
16. To obtain all relevant permissions as are required by various statutes in force such as permission of the Chief Controller of Explosives etc. and shall continue to abide all the regulations in force till the cargo is finally evacuated from the Port area and its estate.
17. A certificate of purity/analysis report issued by the competent authority in the country of manufacture will have to be produced before such cargo on board, a vessel is allowed inside the docks.
18. No welding, burning, cutting or other operations involving the use of fire, open flame, spark or Arc Producing equipment should be carried out or used. Special precautions should be taken both on board and on shore to ensure that there is 'No smoking' or 'Naked Lights', particularly in or near the hold.
19. The said cargo should be particularly, be well separated from other combustible materials (particularly liquids) or Organic substances such as oils and waxes, reducing agents, Acids, Alkalis, Sulphur, Chlorates, Chlorites, Chlorides.

Hypochlorite's, Chromates, Nitrates, Permanganates, finely divided or powdered metals and substances containing metals such as the chromium, copper, Cobalt, Nickel, Zinc and their alloys and fibrous materials (e.g. Cotton, jute, Sisal, Saw dust etc.) the said cargo should be separated from all other goods.

20. Bunkering or Pumping of fuel Oil should not be allowed during unloading operations.
21. Vessel Should ensure that the Ship's fire-fighting appliances on board the vessel are kept in readiness at all times to meet any emergency, and fire-fighting Personnel should be present along with appropriate fire-fighting Appliances during the entire period of unloading the said cargo from the vessel
22. The unloading operation of the said cargo is to be carried out under direct supervision of a responsible nominee of the vessel till the completion of such operation, The handling and delivery of the said cargo on the shore is to be carried out Under direct supervision of a responsible nominee of the Importer till the completion of such operation.
23. To enclose herewith :analysis report of the Ammonium Nitrate wherein clearly marked as fertilizer grade.
24. To comply with the rules mentioned in the column 3 & 4 of schedule- II of the manufacture, storage, import of hazardous chemicals (MSIHC) rules 1989 as amended.
25. To comply with the rule 15 & 18 of (MSIHC) rules 1989.
26. To comply with the central Motor vehicles rules 1989 framed under the provisions of Motor vehicle ACT 1988
27. Strict procedures shall be followed for maintaining cleanliness at the jetty while handling ammonium nitrate to prevent contamination with any reactive substance containing carbonaceous, hydro carbonaceous material and any other incompatible material
28. The code of practice prescribed by United Nations guidelines on transportation of hazardous substances and chemicals should be strictly followed.
29. The bulk cargo shall be directly discharged through Hoppers into lorries to minimize spillage or accumulation of cargo on the wharf. Similarly bagged cargo also shall be directly taken at hook point itself and shall not be stored in dock area.